LIST OF CLAIMS BY FINANCIAL CREDITORS OF CORPORATE POWER LIMITED

Amount in INR

SI No	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues,that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks,if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished ? (Yes/No)	Details of security interest	Amount covered by guarantee	%share in total amount of claims admitted					
1	ARCIL	10.11.2021	93,67,43,11,855	88,37,71,49,296	Secured	88,37,71,49,296	Yes	Refer Annexure 1	50,00,00,000	62.58%	0	0	5,29,71,62,558	0	The claimed amount has been admitted based on the supporting documents provided. Amount rejected pertains to interest charged by the lender based on fixed rate and penal interest charged which is different from the CLA and is not admissible. Corporate guarantee by Corporate Ispat Alloys Limited for the subordinate loan facility. Please note amount verified is subject to corroboration from books of accounts of Corporate Debtor ("Corporate Power Limited") when made available to the Liquidator. Refer Attachment (Security Interest) for details of security interest.
2	RECL	10.11.2021	28,60,64,98,636	28,48,30,68,673	Secured	28,48,30,68,673	Yes	Refer Annexure 1	95,00,00,000	20.17%	0	0	12,34,29,963	0	The claimed amount has been admitted based on the supporting documents provided. Amount rejected pertains to calculation of interest and penal interest on average basis, post cirp expenses claimed towards payment made to cirp expenses and is not admissible. Corporate guarantee by Corporate Ispat Alloys Limited for the subordinate loan facility. Please note amount verified is subject to corroboration from books of accounts of Corporate Debtor ("Corporate Power Limited") when made available to the Liquidator. Refer Attachment (Security Interest) for details of security interest.

SI No	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues,that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks,if any
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3	Indian Bank and e-Allahabad Bank	08.11.2021	7,82,74,98,184	7,82,74,98,184	Secured	7,82,74,98,184	Yes	Refer Annexure 1	-	5.54%	0	0	0	0	The claimed amount has been admitted based on the supporting documents provided. Please note amount verified is subject to corroboration from books of accounts of Corporate Debtor ("Corporate Power Limited") when made available to the Liquidator. Refer Attachment (Security Interest) for details of security interest.
4	Union Bank of India and e-Andhra Bank	10.11.2021	7,08,07,20,801	7,05,35,82,397	Secured	7,05,35,82,397	No	Refer Annexure 1	-	4.99%	0	0	2,71,38,403	0	The claim is admitted subject to the correction of mistake in verification part of claim form. The claimed amount has been admitted based on the supporting documents provided. Amount rejected for e-Andhra Bank pertains to amount claimed after LCD and for Union Bank of India due to amount claimed after LCD and interest charged prior to NPA date and is not admissible. Please note amount verified is subject to corroboration from books of accounts of Corporate Debtor ("Corporate Power Limited") when made available to the Liquidator. Refer Attachment (Security Interest) for details of security interest.
5	PNB	10.11.2021	6,71,32,08,390	6,58,59,15,988	Secured	6,58,59,15,988	Yes	Refer Annexure 1	-	4.66%	0	0	12,72,92,402	0	The claimed amount has been admitted based on the supporting documents provided. Amount rejected pertains to amount claimed after LCD, penal interest compounding, interest on penal compounded on penal and is not admissible. Please note amount verified is subject to corroboration from books of accounts of Corporate Debtor ("Corporate Power Limited") when

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		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished ? (Yes/No)	Details of security interest	Amount covered by guarantee	%share in total amount of claims admitted					
															made available to the Liquidator. Refer Attachment (Security Interest) for details of security interest.
6	LIC	08.11.2021	2,90,63,11,609	2,90,30,78,407	Secured	2,90,30,78,407	Yes	Refer Annexure 1	-	2.06%	0	0	32,33,202	0	The claimed amount has been admitted based on the supporting documents provided. Amount rejected pertains to amount contributed to meet cirp expenses and is not admissible. Please note amount verified is subject to corroboration from books of accounts of Corporate Debtor ("Corporate Power Limited") when made available to the Liquidator. Refer Attachment (Security Interest) for details of security interest.

ANNEXURE-1

Details of security interest of the secured financial creditors of Corporate Power Limited

Phase I and Phase II Lenders

Senior Lenders

- A first mortgage and charge on all the Borrower's immovable properties including leasehold land, both present and future,
- A first charge by way of hypothecation of all the Borrower's tangible moveable assets, including but not limited to moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stocks of raw materials, semi- finished, finished goods and consumable goods and all other movable assets, both present and future;
- A first charge on Borrower's Receivables;
- A first charge over all bank accounts of the Borrower, including without limitation, the escrow account(s) pursuant to the PPA(S), the Trust and Retention Account, Debt Service Reserve Account and other reserves and the Retention Accounts (or any account in substitution thereof) that may be opened in terms hereof and of Project Documents and in all funds from time to time deposited therein and in all Permitted Investments or other securities representing all amounts credited thereto;
- A first charge on all intangible assets of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capital, present and future;
- Assignment by way of Security of:
  - All the right, title, interest benefits, claims and demands whatsoever of the Borrower in the Project Documents, duly acknowledged and consented to by the counter parties to the Project Documents as provided under such Project Documents, all as amended, varied or supplemented from time to time;
  - The light, title and interest of the Borrower in, to and under all the Clearances;
  - all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in any letter of credit, guarantee including contractor guarantees and liquidated damages and performance bond provided by any party to the Project Documents;
  - All the right, title, interest, benefits, claims and demands whatsoever of the Borrower under all Insurance Contracts and Insurance Proceeds;
- A first charge on Pledge of equity shares aggregating to 51% of paid up share capital of the Borrower held by the Promoter singly and/or jointly with the Associate of the Promoter, as the case may be, till the Final Settlement Date.

Phase I lenders

Subordinate Loan Facility

- A second mortgage and charge on all the Borrower's immovable properties including leasehold land, both present and future,
- A second charge by way of hypothecation of all the Borrower's tangible moveable assets, including but not limited to moveable plant and machinery, machinery spares, tools and accessories, furniture, fixtures, vehicles, stocks of raw materials, semi-finished, finished goods and consumable goods and all other movable assets, both present and future;
- A second charge on Borrower's Receivables;
- A second charge over all bank accounts of the Borrower, including without limitation, the escrow account(s) pursuant to the PPA(S), the Trust and Retention Account, Debt Service Reserve Account and other reserves and the Retention Accounts (or any account in substitution thereof) that may be opened in terms hereof and of Project Documents and in all funds from time to time deposited therein and in all Permitted Investments or other securities representing all amounts credited thereto;
- A second charge on all intangible assets of the Borrower including but not limited to goodwill, rights, undertakings and uncalled capital, present and future;
- Assignment by way of Security of:
  - All the right, title, interest benefits, claims and demands whatsoever of the Borrower in the Project Documents, duly acknowledged and consented to by the counter parties to the Project Documents as provided under such Project Documents, all as amended, varied or supplemented from time to time;
  - The light, title and interest of the Borrower in, to and under all the Clearances;

        - all the right, title, interest, benefits, claims and demands whatsoever of the Borrower in any letter of credit, guarantee including contractor guarantees and liquidated damages and performance bond provided by any party to the Project Documents;
        - All the right, title, interest, benefits, claims and demands whatsoever of the Borrower under all Insurance Contracts and Insurance Proceeds;
    - A second charge on Pledge of equity shares aggregating to 51% of paid up share capital of the Borrower held by the Promoter singly and/or jointly with the Associate of the Promoter, as the case may be, till the Final Settlement Date.
    - Irrevocable and unconditional corporate guarantee of the Promotor guaranteeing to meet the shortfall, if any, in resources of the borrower for the repayment of subordinate loans.

- Pledging 25% equity shares in the CD's equity capital exclusively in favour of RECL by Corporate Ispat Alloys Limited.

- Additional share pledge of 21% (over and above the agreed 55% pledge of shares of the promoter of CPL for the consortium, thereby making the total equity pledged as 76%) exclusively in favour of RECL.

- Corporate Ispat Alloys Limited and Abhijeet Power Limited have pledged equity shares (51% of the paid up and voting equity share capital) held in CPL where Phase 1 Senior lenders and Phase 2 lenders shall have first priority charge, which shall be shared on pari-passu basis among Phase 1 senior lenders and Phase 2 lenders. Phase 1 subordinate lenders shall have second priority charge, which shall be shared on pari-passu basis among Phase 1 subordinate lenders.